

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

**Subject: The Jammu and Kashmir Reorganisation (Removal of difficulties)
Order, 2021 (of 2021)**

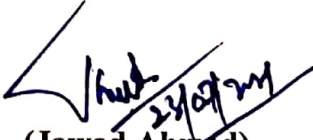
ORDER

No: 559 of 2021/RG

Dated:- 23.07.2021

It is hereby ordered that wherever the name of the High Court is reflected or is being reflected as "The High Court of Jammu & Kashmir", the same shall be replaced by the name as "*The High Court of Jammu & Kashmir and Ladakh*".

By Order


(Jawad Ahmed)
Registrar General

No: 34256-34308 /RG/GS

Dated: 23.07.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar,
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
3. Secretary to the Government, Department of LJ&PA, Civil Secretariat, Srinagar/Ladakh,
4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar,
5. Registrar Computers, High Court of J&K and Ladakh, Srinagar,
6. Registrar Rules, High Court of J&K and Ladakh, Srinagar,
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
8. Director, J&K Judicial Academy, Srinagar,
9. All Principal District and Sessions Judges of the UTs of Jammu and Kashmir & Ladakh.
10. Administrative Officer, Office of the Advocate General, J&K.
11. President, all Bar Associations in UTs of Jammu & Kashmir and Ladakh.
..... for information,
12. CPC, e-Courts, High Court of J&K and Ladakh, for uploading the same on the official website of the High Court of J&K and Ladakh.
13. In-Charge Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
14. Order File.


Registrar General